

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 86136 of 2019
(on behalf of Appellant)

**in
Excise Appeal No. 86674 of 2016**

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-016 to 028-2016-17 dated 07.04.2016 passed by Commissioner of Central Excise (Appeals), Goa)

Commissioner of Central Excise, Goa
ICE House, EDC Complex,
Patto, Panaji, Goa.

Appellant

Vs.

M/s. Stanelec Pvt. Ltd.
D-3/5 Kundaim Indl. Estate,
Kundaim, Goa

Respondent

Appearance:

Shri Sanjay Hasija, Authorised Representative, for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/87141/2019**

Date of Hearing: 25.11.2019
Date of Decision: 25.11.2019

PER: S.K. MOHANTY

Learned AR for Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/- and, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)